The Indo-Iranian Agreement (1061-62) expired on May 1, 1962.

REMITTANCE OF RENT TO INDIAN OWNSRS OF PROPERTY IN PAKISTAN

◆343. SHRI KRISHNA CHANDRA: Will the PRIME MINISTER be pleased to ttate:

(a) whether Government have taken up with the Government of Pakistan the issue of remittance of rent, etc. to non-resident Indian owners of property in Pakistan; and

(b) if so, the result thereof?

THE DEPUTY MINISTER IN THI MINISTRY OF EXTERNAL AFFAIRS (SHRI DTNESH SINGH): (a) Yes, Sir.

(b) The Government of India have been impressing upon the Pakistan Government that rent is a "current" and not a "capital" item and as such the State Bank of Pakistan should permit remittance of rents to India through normal banking channels which i_3 also the international practice. The Pakistan Government, on the other hand, maintained their stand that rents are of "capital" nature—therefore remittance of rents a «e prohibited under Pakistan Exchange Control Regulations.

भी विमलकमार मन्नालालजी भोरहिया :

श्रापमे इसके लिवे धागे और स्या प्रयत्न किया ? क्या ग्रीर रकम दी जावगी इसके लिये ?

भी दिनेश सिंह : मैं ने अभी जिक किया कि हम लाग हमेशा पाकिस्तान सरकार से कह रहे हैं कि यह "ईपिटल" मेचर का नहीं है प्रौर इसको यहां भेजने के लिये इजाजत देनी चाहिये ।

REVISION OF WAGES OF CANTONMENT BOARD EMPLOYEES

•344. SHRI ARJUN ARORA: Will the Minister of LABOUR AND EMPLOYMENT be pleated to state:

(a) whether there is any proposal to revise the wages of the employees of the Cantonment Boards; and

to Questions

(b) if so, whether the categories not covered as scheduled employments in all the Cantonment Boards are likely to be covered by the wage revision?

THE MINISTER OF LABOUR m TIM MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI JAISUKHLAL HATHI) : (a) and (b) Since the Award of the National Tribunal in the Industrial Dispute between Cantonment Boards and their workmen is still in operation, no wage revision under the Minimum Wages Act, 1948, can be made.

SHRI ARJUN ARORA: May I know whether revision of those categories of workmen who were not covered by the Award of the Tribunal is contemplated by tlie Government?

SHRI JAISUKHLAL HATHI: I think almost all categories of workers, nearly fifteen hundred categories, in 58 cantonments havi» been covered but if there are any cases, the hon. Member may bring them to our notice-

SPECIAL COMMITTEE ON JUTE

*345. SHRI NIREN GHOSH; Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have considered the recommendations of the Chairman of the Special Committee on Jute; and

(b) if so, the reasons for which these recommendations have not been given, effect to for the last two years?

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF LABOUR AND EMPLOYMENT (Shri Ratanlal Kishorilal Malviya): (a) Yes.

(b) It has not been possible to give effect to the recommendations because the Indian Jute Mills Association and the Central Trade Union Organisations